

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 10.06.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO	IA (IBC)/1173/2024, IA (IBC)/215/2020, IA (IBC)/1458/2023, IA (IBC)/1152/2023, IA (IBC)/421/2024, Cont.A (IBC)/02/2024 IA (IBC)/64/2024 in CP(IB) No.678/7/HDB/2018
NAME OF THE COMPANY	Lanco Kondapalli Power Ltd
NAME OF THE PETITIONER(S)	Axis Bank Ltd
NAME OF THE RESPONDENT(S)	Lanco Kondapalli Power Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/1173/2024

Present: Ld. Counsel Mr. Balu Sridhar for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent.

Ld. Counsel Mr. Anupm Prakash for the Liquidator.

Ld. Counsel Mr.VVSN Raju has taken service on behalf of the Respondent. For filing of Vakalat as well as Counter, **matter is adjourned to 12.08.2024.**

IA (IBC)/215/2020

Present: Ld. Senior Counsel Mr. Avinash Desai along with Mr. Puneet Yadav for the Applicant.

Ld. Counsel Mr. Raja Narasimha for the Respondent.

Both parties are at liberty to file written submissions not more than 2 pages within 7 days. **Matter is adjourned to 24.06.2024.**

IA (IBC)/1458/2023

Present: Ld. Counsel Mr. B. Nitish for the Applicant.

None for the Respondent.

Pleadings completed. For hearing, **matter is adjourned to 31.07.2024.**

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IA (IBC)/1152/2023

Present: None for the Applicant.

Ld. Counsel Mr. Anupam Prakash for the Liquidator.

Matter is adjourned to 31.07.2024.

IA (IBC)/421/2024

Present: Ld. Counsel Ms. Somi Sharma for the Applicant.

Ld. Counsel for the Applicant prays for an adjournment on the ground that Senior Counsel is not available today. Prayer is allowed. **Matter is adjourned to 31.07.2024.**

Cont.A (IBC)/02/2024 & IA (IBC)/64/2024

Present: Ld. Counsel Mr. Puneet Yadav for the Applicant.

Ld. Counsel Ms. Somi Sharma for the Respondent.

Ld. Counsel for the Respondent prays for an adjournment on the ground that Senior Counsel is not available today. Prayer is allowed. **Matter is adjourned to 31.07.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)